

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref: TSM-Legl/41/2021 dated 12.01.2021

GOVERNMENT ORDER NO:- 246-JK(LD) of 2022

DATED:- 18 - 01 - 2022

Sanction is hereby accorded to the appointment of Officer of Tourism Department as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each, including contempt petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 18.01.2022

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh , Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government, Tourism Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



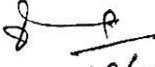
18/01

(Khursheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.246-JK(LD) of 2022 dated 18.01.2022

| S No. | Title of the case | OIC |
|--------------|---|---|
| 1 | LPA titled UT of J&K & Atr Vs Bimla Devi & Ors High Court Jammu | Vivek Puri, Chief Executive Officer, |
| 2 | OWP No. 626/2014 titled Kaushal Kumar V/s State of J&K and Ors | Rajouri Development Authority |


18/01